

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) Nos. 11116-11118/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CRLA No. 7193/2018, 7197/2018 and 7214/2018 passed by the High Court of Judicature at Allahabad)

SHAUKAT ALI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ANR. ETC.

Respondent(s)

(IA No. 183038/2019 - EXEMPTION FROM FILING O.T. and IA No. 183036/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Saud Ahmad, Adv.
Ms. Shehla Chaudhary, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohammad Asim Khan, Adv.
Mr. Jazib Siddiqui, Adv.
Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Vaibhav Mishra, Adv.
Mr. Ashish Pandey, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Prateek Rai, Adv.
Mr. Himanshu Pal, Adv.

Dr. Abhishek Atrey, AOR
Mr. Sandeep Chaudhary, Adv.
Ms. Ambika Atrey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List alongwith SLP(Crl.) No. 10556/2019 titled "*Arshad vs. The State of Uttar Pradesh*" and connected matters.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR